

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 140/MP/2022**

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 111, 113 and 119 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking compliance of the orders dated 1.10.2014 and 19.2.2016 passed in Petition No. 53/MP/2012 and 462/MP/2016 and/or Section 142 of the Electricity Act, 2003.
- Date of Hearing : **21.7.2023**
- Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : NTPC- SAIL Power Company Private Limited (NSPCPL)
- Respondent : Chhattisgarh State Load Despatch Centre
- Parties Present : Shri Venkatesh, Advocate, NSPCPL  
Shri Jatin, Advocate, NSPCPL  
Ms. Nehal Jain, Advocate, NSPCPL  
Shri Pradeep Misra, Advocate, SLDC, Chhattisgarh  
Shri Abhishek Jain, Advocate, SLDC, Chhattisgarh  
Shri Gajendra Singh Debajyoti, SLDC, Chhattisgarh

**Record of Proceedings**

When the matter was called out for the hearing, learned proxy counsel for the Petitioner requested to pass over the matter due to the pre-occupation of the learned arguing counsel for the Petitioner in APTEL, and so it was passed over. When it was called out again, the learned counsel appearing on behalf of the SLDC, Chhattisgarh submitted that he was not well and requested that the matter be adjourned.

2. Learned counsel for the Petitioner had no objection in this regard.
3. Considering the submission made by the learned counsel for the SLDC, Chhattisgarh, the Commission adjourned the matter.
4. The Petition shall be listed for hearing on **8.9.2023**.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**